

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 105

CP(IB) No. 283/Chd/Pb/2023

IN THE MATTER OF:

RB Assets & Developers Pvt. Ltd. ...Petitioner

Vs.

Bhagwati Lacto Vegetarian Exports Pvt. Ltd. ...Respondent

Under Section: 9, IBC 2016

Order delivered on 09.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Subhash Saini, Authorized representative
For the Respondent : Mr. Agam Bansal, Advocate

ORDER

Reply has been filed vide Diary No.3661/3 dated 29.02.2024. The same is taken on record. A date is requested by learned counsel for the petitioner that due to some mishappening in the family of the petitioner he could not file the rejoinder. Let the same be filed within one week with a copy in advance to the counsel opposite. It would be the last opportunity. Learned counsels for both the parties are directed to file short written submissions at least one week before the next date of hearing by exchanging copies with each other. List the matter for arguments on 18.07.2024.

-Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja